

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP. No. 109196 199

J. K. Verma

Versus

Union of India and others

Date of Order

Case No.

Orders

Page No.

15.7.96

Mr.S.K.Jain, counsel for the applicant
Mr.V.S.Gurjar, counsel for the respondents

The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.

(PATTAN PRAPASH)
MEMBER (J)

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30.7.96

o G. K. Verma
for V.S. Gurjar
23/7/96